

ORDERS OF THE TRIBUNAL

NOTES OF THE REGISTRY

Order dated 26.7.2000

In this case Shri B.Das has filed M.A.273/2000 stating that the prayer made by the applicant in this O.A. has already been granted to him by the departmental respondents and therefore, the O.A. has become infructuous. Learned counsel for the petitioner had taken time on the last two occasions for obtaining instructions, but no instruction has been obtained by him. To-day when the matter is called it is submitted by Shri P.K.Dhal, on behalf of learned counsel for the petitioner that a further adjournment be allowed. As already two adjournments have already been given, further adjournment cannot be allowed. In view of M.A. filed by Shri B.Das, this O.A. is disposed of for having become infructuous as the prayer of the applicant in this O.A. has already been met by the departmental respondents. M.A.273/2000 is disposed of accordingly.

Hand over copies of orders to the learned counsel for both sides.

✓
VICE CHAIRMAN
20/7/2000

✓
MEMBER (JUDICIAL)

MA 223/2000 To
Consider.

For and

1
23.6.2000

MA 223/190 To
Consider.

II. Copy not and

III. adj 22 306.2000

For and

1
25.6.2000

MA 223/2000 To
Consider.

II. Copy not and

III. adj 22 to 10.7.2000

For and

1
22.2000